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New York, 31 March 1953



**CONVENTION
ON THE
POLITICAL RIGHTS OF WOMEN**



UNITED NATIONS

New York

1953

CONVENTION ON THE POLITICAL RIGHTS OF WOMEN

The Contracting Parties,

Desiring to implement the principle of equality of rights for men and women contained in the Charter of the United Nations,

Recognizing that everyone has the right to take part in the government of his country, directly or indirectly through freely chosen representatives, and has the right to equal access to public service in his country, and desiring to equalize the status of men and women in the enjoyment and exercise of political rights, in accordance with the provisions of the Charter of the United Nations and of the Universal Declaration of Human Rights,

Having resolved to conclude a Convention for this purpose,

Hereby agree as hereinafter provided:

ARTICLE I

Women shall be entitled to vote in all elections on equal terms with men, without any discrimination.

ARTICLE II

Women shall be eligible for election to all publicly elected bodies, established by national law, on equal terms with men, without any discrimination.

ARTICLE III

Women shall be entitled to hold public office and to exercise all public functions, established by national law, on equal terms with men, without any discrimination.

ARTICLE IV

1. This Convention shall be open for signature on behalf of any Member of the United Nations and also on behalf of any other State to which an invitation has been addressed by the General Assembly.

2. This Convention shall be ratified and the instruments of ratification shall be deposited with the Secretary-General of the United Nations.

ARTICLE V

1. This Convention shall be open for accession to all States referred to in paragraph 1 of article IV.

2. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

ARTICLE VI

1. This Convention shall come into force on the ninetieth day following the date of deposit of the sixth instrument of ratification or accession.

2. For each State ratifying or acceding to the Convention after the deposit of the sixth instrument of ratification or accession the Convention shall enter into force on the ninetieth day after deposit by such State of its instrument of ratification or accession.

ARTICLE VII

In the event that any State submits a reservation to any of the articles of this Convention at the time of signature, ratification or accession, the Secretary-General shall communicate the text of the reservation to all States which are or may become parties to this Convention. Any State which objects to the reservation may, within a period of ninety days from the date of the said communication (or upon the date of its becoming a party to the Convention), notify the Secretary-General that it does not accept it. In such case, the Convention shall not enter into force as between such State and the State making the reservation.

ARTICLE VIII

1. Any State may denounce this Convention by written notification to the Secretary-General of the United Nations. Denunciation shall take effect one year after the date of receipt of the notification by the Secretary-General.

2. This Convention shall cease to be in force as from the date when the denunciation which reduces the number of parties to less than six becomes effective.

ARTICLE IX

Any dispute which may arise between any two or more Contracting States concerning the interpretation or application of this Convention which is not settled by negotiation, shall at the request of any one of the parties to the dispute be referred to the International Court of Justice for decision, unless they agree to another mode of settlement.

ARTICLE X

The Secretary-General of the United Nations shall notify all Members of the United Nations and the non-member States contemplated in paragraph 1 of article IV of this Convention of the following:

(a) Signatures and instruments of ratifications received in accordance with article IV;

(b) Instruments of accession received in accordance with article V;

(c) The date upon which this Convention enters into force in accordance with article VI;

(d) Communications and notifications received in accordance with article VII;

(e) Notifications of denunciation received in accordance with paragraph 1 of article VIII;

(f) Abrogation in accordance with paragraph 2 of article VIII.

ARTICLE XI

1. This Convention, of which the Chinese, English, French, Russian and Spanish texts shall be equally authentic, shall be deposited in the archives of the United Nations.

2. The Secretary-General of the United Nations shall transmit a certified copy to all Members of the United Nations and to the non-member States contemplated in paragraph 1 of article IV.

IN FAITH WHEREOF the undersigned, being duly authorized thereto by their respective Governments, have signed the present Convention, opened for signature at New York, on the thirty-first day of March, one thousand nine hundred and fifty-three.

**CONVENTION
SUR LES
DROITS POLITIQUES DE LA FEMME**



NATIONS UNIES

New-York

1953

CONVENTION SUR LES DROITS POLITIQUES DE LA FEMME

Les Parties contractantes,

Souhaitant mettre en œuvre le principe de l'égalité de droits des hommes et des femmes contenu dans la Charte des Nations Unies,

Reconnaissant que toute personne a le droit de prendre part à la direction des affaires publiques de son pays, soit directement, soit par l'intermédiaire de représentants librement choisis, et d'accéder, dans des conditions d'égalité, aux fonctions publiques de son pays, et désirant accorder aux hommes et aux femmes l'égalité dans la jouissance et l'exercice des droits politiques, conformément à la Charte des Nations Unies et aux dispositions de la Déclaration universelle des droits de l'homme,

Ayant décidé de conclure une convention à cette fin,

Sont convenues des dispositions suivantes:

ARTICLE PREMIER

Les femmes auront, dans des conditions d'égalité avec les hommes, le droit de vote dans toutes les élections, sans aucune discrimination.

ARTICLE II

Les femmes seront, dans des conditions d'égalité avec les hommes, éligibles à tous les organismes publiquement élus, constitués en vertu de la législation nationale, sans aucune discrimination.

ARTICLE III

Les femmes auront, dans des conditions d'égalité, le même droit que les hommes d'occuper tous les postes publics et d'exercer toutes les fonctions publiques établis en vertu de la législation nationale, sans aucune discrimination.

ARTICLE IV

1. La présente Convention sera ouverte à la signature de tous les Etats Membres de l'Organisation des Nations Unies et de tout autre Etat auquel l'Assemblée générale aura adressé une invitation à cet effet.

2. Elle sera ratifiée et les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE V

1. La présente Convention sera ouverte à l'adhésion de tous les Etats visés au paragraphe premier de l'article IV.

2. L'adhésion se fera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE VI

1. La présente Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra la date du dépôt du sixième instrument de ratification ou d'adhésion.

2. Pour chacun des Etats qui la ratifieront ou y adhéreront après le dépôt du sixième instrument de ratification ou d'adhésion, la présente Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra le dépôt par cet Etat de son instrument de ratification ou d'adhésion.

ARTICLE VII

Si, au moment de la signature, de la ratification ou de l'adhésion, un Etat formule une réserve à l'un des articles de la présente Convention, le Secrétaire général communiquera le texte de la réserve à tous les Etats qui sont ou qui peuvent devenir parties à

cette Convention. Tout Etat qui n'accepte pas ladite réserve peut, dans le délai de quatre-vingt-dix jours à partir de la date de cette communication (ou à la date à laquelle il devient partie à la Convention), notifier au Secrétaire général qu'il n'accepte pas la réserve. Dans ce cas, la Convention n'entrera pas en vigueur entre ledit Etat et l'Etat qui formule la réserve.

ARTICLE VIII

1. Tout Etat contractant peut dénoncer la présente Convention par une notification écrite adressée au Secrétaire général de l'Organisation des Nations Unies. La dénonciation prendra effet un an après la date à laquelle le Secrétaire général en aura reçu notification.

2. La présente Convention cessera d'être en vigueur à partir de la date à laquelle aura pris effet la dénonciation qui ramènera à moins de six le nombre des Parties.

ARTICLE IX

Tout différend entre deux ou plusieurs Etats contractants touchant l'interprétation ou l'application de la présente Convention qui n'aura pas été réglé par voie de négociations sera porté, à la requête de l'une des Parties au différend, devant la Cour internationale de Justice pour qu'elle statue à son sujet, à moins que les Parties intéressées ne conviennent d'un autre mode de règlement.

ARTICLE X

Seront notifiés par le Secrétaire général de l'Organisation des Nations Unies à tous les

Etats Membres et aux Etats non membres visés au paragraphe premier de l'article IV de la présente Convention:

a) Les signatures apposées et les instruments de ratification reçus conformément à l'article IV,

b) Les instruments d'adhésion reçus conformément à l'article V,

c) La date à laquelle la présente Convention entrera en vigueur conformément à l'article VI,

d) Les communications et notifications reçues conformément à l'article VII,

e) Les notifications de dénonciation reçues conformément aux dispositions du paragraphe premier de l'article VIII,

f) L'extinction résultant de l'application du paragraphe 2 de l'article VIII.

ARTICLE XI

1. La présente Convention, dont les textes anglais, chinois, espagnol, français et russe feront également foi, sera déposée aux archives de l'Organisation des Nations Unies.

2. Le Secrétaire général de l'Organisation des Nations Unies en fera parvenir une copie certifiée conforme à tous les Etats Membres et aux Etats non membres visés au paragraphe premier de l'article IV.

EN FOI DE QUOI les soussignés, dûment autorisés par leurs Gouvernements respectifs, ont signé la présente Convention, qui a été ouverte à la signature à New-York, le trente et un mars mil neuf cent cinquante-trois.

婦女參政權公約



聯合國

紐約
一九五三

婦女參政權公約

締約國，

切望實行聯合國憲章所載男女權利平等之原則，

承認人人有權直接或經其自由選擇之代表參加其本國政府，並有以平等機會在其本國服公職之權，並切願依聯合國憲章及世界人權宣言之規定使男女皆能居於平等地位以享有並行使政權，

經決定爲此目的締結一項公約，

茲議定條款如下：

第一條

婦女有權參加一切選舉，其條件應與男子平等，不得有任何歧視。

第二條

婦女有資格當選任職於依國家法律設立而由公開選舉產生之一切機關，其條件應與男子平等，不得有任何歧視。

第三條

婦女有權擔任依國家法律而設置之公職及執行國家法律所規定之一切公務，其條件應與男子平等，不得有任何歧視。

第四條

一、本公約應聽由聯合國任何會員國及經大會邀請之任何其他國家簽署之。

二、本公約應予批准，批准書應送交聯合國祕書長存放。

第五條

一、本公約應聽由第四條第一項所稱之所有國家加入。

二、加入應以加入書送交聯合國祕書長存放爲之。

第六條

一、本公約應俟第六份批准書或加入書交存之日起第九十日發生效力。

二、本公約對於在第六份批准書或加入書交存後始行批准或加入之國家，應於該國之批准書或加入書交存之日起第九十日發生效力。

第七條

倘任何國家於簽署、批准或加入時對本公約任何條款提出保留，祕書長應將保留全文通知所有業爲本公約締約國或此後成爲本公約締約國之國家。任何國家對於此項保留如有異議，得於祕書長發出該項通知後之九十日內（或於該國成爲本公約締約國時）向祕書長聲明不予接受。遇此情形，本公約在該國與提出保留之國家間不生效力。

第八條

一、任何締約國得以書面通知聯合國祕書長聲明退出本公約。退約應於祕書長接到通知日起一年後發生效力。

二、倘因退約關係致本公約締約國之數目不足六國時，本公約應於最後退約國之退約生效日起失效。

第九條

兩締約國或兩國以上之締約國對於本公約之解釋或適用發生爭端而未能以談判方式解決時，除爭端當事國協議以其他方式解決外，經爭端當事國任何一造之請求應將爭端交由國際法院裁決。

第十條

聯合國祕書長應將下列事項通知聯合國所有會員國及本公約第四條第一項所指之非會員國：

（甲）依照第四條規定之簽署及依該條規定所收到之批准書；

- (乙)依照第五條規定所收到之加入書；
- (丙)依照第六條規定本公約開始生效之日期；
- (丁)依照第七條規定所收到之通知書及聲明；
- (戊)依照第八條第一項規定所收到之退約通知書；
- (己)依照第八條第二項規定本公約之廢止。

第十一條

一、本公約應交存聯合國檔案，其中、英、法、俄、西文各本同一作準。

二、聯合國秘書長應將正式副本分送聯合國所有會員國及第四條第一項所指之非會員國。

爲此，下列各代表秉其本國政府正式授予之權，謹簽字於自一九五三年三月三十一日起得由各國在紐約簽署之本公約，以昭信守。

**КОНВЕНЦИЯ
О
ПОЛИТИЧЕСКИХ ПРАВАХ
ЖЕНЩИН**



ОБЪЕДИНЕННЫЕ НАЦИИ

Нью-Йорк

1953

КОНВЕНЦИЯ О ПОЛИТИЧЕСКИХ ПРАВАХ ЖЕНЩИН

Договаривающиеся стороны,
желая осуществить принцип равноправия мужчин и женщин, указанный в Уставе Организации Объединенных Наций,

признавая, что каждый человек имеет право принимать участие в управлении своей страной непосредственно или через посредство свободно избранных представителей и право равного доступа к государственной службе в своей стране, а также желая уравнивать, в соответствии с постановлениями Устава Организации Объединенных Наций и Всеобщей декларации прав человека, положение мужчин и женщин в отношении обладания и пользования политическими правами,

решив заключить конвенцию для этой цели, *настоящим согласились* о нижеследующем:

СТАТЬЯ I

Женщинам принадлежит право голосовать на всех выборах, на равных с мужчинами условиях, без какой-либо дискриминации.

СТАТЬЯ II

Женщины могут быть избираемы, на равных с мужчинами условиях, без какой-либо дискриминации, во все установленные национальным законом учреждения, требующие публичных выборов.

СТАТЬЯ III

Женщинам принадлежит, на равных с мужчинами условиях, право занимать должности на общественно-государственной службе и выполнять все общественно-государственные функции, установленные национальным законом.

СТАТЬЯ IV

1. Настоящая Конвенция открыта для подписания любыми членами Организации Объединенных Наций, а также любыми другими государствами, получившими приглашение от Генеральной Ассамблеи.

2. Настоящая Конвенция подлежит ратификации, и ратификационные грамоты сдаются на хранение Генеральному Секретарю Организации Объединенных Наций.

СТАТЬЯ V

1. Настоящая Конвенция открыта для присоединения для всех государств, указанных в пункте 1 статьи IV.

2. Присоединение совершается сдачей декларации о присоединении на хранение Генеральному Секретарю Организации Объединенных Наций.

СТАТЬЯ VI

1. Настоящая Конвенция вступает в силу на девяностый день, считая со дня сдачи на хранение шестой ратификационной грамоты или декларации о присоединении.

2. Для каждого государства, которое ратифицирует эту Конвенцию или присоединится к ней после сдачи на хранение шестой ратификационной грамоты или декларации о присоединении, Конвенция вступает в силу на девяностый день после сдачи таким государством на хранение своей ратификационной грамоты или декларации о присоединении.

СТАТЬЯ VII

В случае представления каким-либо государством оговорки к какой-либо статье настоящей Конвенции при подписании, ратификации или присоединении, Генеральный Секретарь сообщает текст этой оговорки всем государствам, которые являются или могут стать участниками этой Конвенции. Любое государство, которое возражает против этой оговорки, может в течение девяностодневного срока, считая от даты указанного сообщения (или со дня, когда оно стало участником Конвенции), уведомить Генерального Секретаря, что оно ее не принимает. В таком случае Конвенция не вступает в силу между таким государством и государством, сделавшим оговорку.

СТАТЬЯ VIII

1. Любое государство может денонсировать настоящую Конвенцию, письменно уведомив о том Генерального Секретаря Организации Объединенных Наций. Денонсация вступает в силу

через год со дня получения этого уведомления Генеральным Секретарем.

2. Действие настоящей Конвенции прекращается со дня вступления в силу денонсации, после которой число сторон в Конвенции оказывается менее шести.

СТАТЬЯ IX

Любой спор, возникший между любыми двумя или несколькими договаривающимися государствами по поводу толкования или применения настоящей Конвенции, который не разрешен в порядке переговоров, передается, по требованию любой из сторон в этом споре, если они не договорятся о другом порядке его урегулирования, на решение Международного Суда.

СТАТЬЯ X

Генеральный Секретарь Организации Объединенных Наций уведомляет всех членов Организации Объединенных Наций и те не состоящие членами Организации государства, которые упомянуты в пункте 1 статьи IV настоящей Конвенции:

а) о подписях и ратификационных грамотах, полученных в соответствии со статьей IV;

б) о декларациях о присоединении, полученных в соответствии со статьей V;

с) о дате вступления настоящей Конвенции в силу в соответствии со статьей VI;

д) о сообщениях и уведомлениях, полученных в соответствии со статьей VII;

е) об уведомлениях о денонсации, полученных в соответствии с пунктом 1 статьи VIII;

ф) о прекращении действия Конвенции в соответствии с пунктом 2 статьи VIII.

СТАТЬЯ XI

1. Настоящая Конвенция, английский, испанский, китайский, русский и французский тексты которой являются равно аутентичными, хранится в архиве Организации Объединенных Наций.

2. Генеральный Секретарь Организации Объединенных Наций препровождает заверенные копии всем членам Организации Объединенных Наций и тем не состоящим членами Организации государствам, которые упомянуты в пункте 1 статьи IV.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом уполномоченные соответствующими правительствами, подписали настоящую Конвенцию, открытую для подписания в Нью-Йорке, тридцать первого марта тысяча девятьсот пятьдесят третьего года.

**CONVENCION
SOBRE LOS
DERECHOS POLITICOS DE LA MUJER**



NACIONES UNIDAS

Nueva York

1953

CONVENCION SOBRE LOS DERECHOS POLITICOS DE LA MUJER

Las Partes Contratantes,

Deseando poner en práctica el principio de la igualdad de derechos de hombres y mujeres, enunciado en la Carta de las Naciones Unidas,

Reconociendo que toda persona tiene derecho a participar en el gobierno de su país, directamente o por conducto de representantes libremente escogidos, y a iguales oportunidades de ingreso en el servicio público de su país; y deseando igualar la condición del hombre y de la mujer en el disfrute y ejercicio de los derechos políticos, conforme a las disposiciones de la Carta de las Naciones Unidas y de la Declaración Universal de Derechos Humanos,

Habiendo resuelto concertar una convención con tal objeto,

Convienen por la presente en las disposiciones siguientes:

ARTÍCULO I

Las mujeres tendrán derecho a votar en todas las elecciones en igualdad de condiciones con los hombres, sin discriminación alguna.

ARTÍCULO II

Las mujeres serán elegibles para todos los organismos públicos electivos establecidos por la legislación nacional, en condiciones de igualdad con los hombres, sin discriminación alguna.

ARTÍCULO III

Las mujeres tendrán derecho a ocupar cargos públicos y a ejercer todas las funciones públicas establecidas por la legislación nacional, en igualdad de condiciones con los hombres, sin discriminación alguna.

ARTÍCULO IV

1. La presente Convención quedará abierta a la firma de todos los Estados Miembros de las Naciones Unidas, y de cualquier otro Estado al cual la Asamblea General haya dirigido una invitación al efecto.

2. La presente Convención será ratificada y los instrumentos de ratificación serán depositados en la Secretaría General de las Naciones Unidas.

ARTÍCULO V

1. La presente Convención quedará abierta a la adhesión de todos los Estados a que se refiere el párrafo 1 del Artículo IV.

2. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en la Secretaría General de las Naciones Unidas.

ARTÍCULO VI

1. La presente Convención entrará en vigor noventa días después de la fecha en que se haya depositado el sexto instrumento de ratificación o de adhesión.

2. Respecto de cada uno de los Estados que ratifiquen la Convención o que se adhieran a ella después del depósito del sexto instrumento de ratificación o de adhesión, la Convención entrará en vigor noventa días después de la fecha del depósito del respectivo instrumento de ratificación o de adhesión.

ARTÍCULO VII

En el caso de que un Estado formule una reserva a cualquiera de los artículos de la presente Convención en el momento de la firma, la ratificación o la adhesión, el Secretario General comunicará el texto de la reserva a todos los Estados que sean partes en

la presente Convención o que puedan llegar a serlo. Cualquier Estado que oponga objeciones a la reserva podrá, dentro de un plazo de noventa días contado a partir de la fecha de dicha comunicación (o en la fecha en que llegue a ser parte en la presente Convención) poner en conocimiento del Secretario General que no acepta la reserva. En tal caso, la Convención no entrará en vigor entre tal Estado y el Estado que haya formulado la reserva.

ARTÍCULO VIII

1. Todo Estado podrá denunciar la presente Convención mediante notificación por escrito dirigida al Secretario General de las Naciones Unidas. La denuncia surtirá efecto un año después de la fecha en que el Secretario General haya recibido la notificación.

2. La vigencia de la presente Convención cesará a partir de la fecha en que se haga efectiva la denuncia que reduzca a menos de seis el número de los Estados Partes.

ARTÍCULO IX

Toda controversia entre dos o más Estados Contratantes, respecto a la interpretación o a la aplicación de la presente Convención, que no sea resuelta por negociaciones, será sometida a la decisión de la Corte Internacional de Justicia a petición de cualquiera de las partes en la controversia, a menos que los Estados Contratantes convengan en otro modo de solucionarla.

ARTÍCULO X

El Secretario General de las Naciones Unidas notificará a todos los Estados Miembros

de las Naciones Unidas y a los Estados no miembros a que se refiere el párrafo 1 del artículo IV de la presente Convención:

a) Las firmas y los instrumentos de ratificación recibidos en virtud del artículo IV;

b) Los instrumentos de adhesión recibidos en virtud del artículo V;

c) La fecha en que entre en vigor la presente Convención en virtud del artículo VI;

d) Las comunicaciones y notificaciones recibidas en virtud del artículo VII;

e) Las notificaciones de denuncia recibidas en virtud del párrafo 1 del artículo VIII;

f) La abrogación resultante de lo previsto en el párrafo 2 del artículo VIII.

ARTÍCULO XI

1. La presente Convención, cuyos textos chino, español, francés, inglés y ruso serán igualmente auténticos, quedará depositada en los archivos de las Naciones Unidas.

2. El Secretario General de las Naciones Unidas enviará copias certificadas de la presente Convención a todos los Estados Miembros de las Naciones Unidas y a los Estados no miembros a que se refiere el párrafo 1 del artículo IV.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados para ello por sus respectivos Gobiernos, han firmado la presente Convención, la cual ha sido abierta a la firma en Nueva York, el treinta y uno de marzo de mil novecientos cincuenta y tres.

CERTIFICATION

I hereby certify that the attached document is a true copy of the Chinese, English, French, Russian and Spanish texts of the Convention on the Political Rights of Women done at New York on 31 March 1953, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, chinois, espagnol, français et russe de la Convention sur les droits politiques de la femme fait à New York le 30 mars 1953, dont l'original le texte est déposé auprès du Secrétaire général des Nations Unies

Chef de la Section des Traités,
Bureau des Affaires juridiques

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

United Nations
New York, July 2005

Organisation des Nations Unies
New York, juillet 2005

Certified true copy XVI.1
Copie certifiée conforme XVI.1
November 2004